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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O. A. NO. 569/2001

New Delhi this the 12th day of March, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Duli Chand,  
D-4/4080 Vasant Kunj,  
New Delhi.

... Applicant

( By Shri C. Hari Shankar, Advocate )

-versus-

1. Union of India through  
Secretary, Department of  
Personnel, Ministry of Personnel,  
Public Grievances & Pensions,  
North Block, New Delhi.
2. Shri Ram Prakash,  
Additional Commissioner,  
Commissionerate of Central Excise,  
Statue Circle, Jaipur,  
Rajasthan. ... Respondents

O R D E R (ORAL)

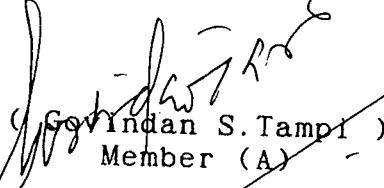
Shri Justice Ashok Agarwal:-

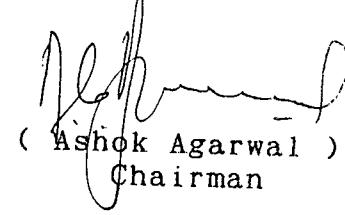
In disciplinary proceedings initiated against the applicant, the enquiry officer has exonerated him. The disciplinary authority has issued a differing note and has issued a show cause notice to the applicant why a view contrary to the one taken by the enquiry officer should not be taken by him. Present OA is filed at this interlocutory stage. In our view, no interference is called for at this interlocutory stage.



2. Present OA is accordingly summarily dismissed. It goes without saying that in proceedings to be conducted by the disciplinary authority as also

the appellate authority, applicant will be entitled to raise all contentions which have been raised in the present OA, as also other contentions which may become available to him.

  
( Govindan S. Tampli )  
Member (A)

  
( Ashok Agarwal )  
Chairman

/as/